

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 570 of 2019

IN THE MATTER OF:

NaranbhaiDahyabhaiChavda & Anr.

.....Appellants

Vs.

M/s. Dharmendra Enterprise & Ors.

.....Respondents

Present :

For Appellant: None

For Respondents: Mr. D.Chauhan, Mr. S.Kumar, Advocates for R-2

Mr. Harsh Singh, Advocate

O R D E R

27.08.2019 - Nobody appears for the Appellant.

On 8th July, 2019, the only plea taken by the Appellant is that they intend to settle the matter but nothing is on record to suggest that the settlement has been reached with all the creditors.

Learned counsel for 2nd Respondent is present who states that meetings have been conducted and application for withdrawal of applications has been rejected twice as the Appellant only made settlement with one of the Creditors'.

.....contd.

Respondent No. 3 is present. Similar plea has been taken by learned counsel for Respondent No. 3.

To give another opportunity, we adjourn the matter.

Post the case for 'orders' on **29th August, 2019**.

The appeal may be disposed of on the next date.

'Resolution Professional' is directed to proceed with the Resolution Process and ensure that the Company remains going concern until further orders.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk